

(c) whether the number of such posts can exceed the number of posts originally considered by the Departmental Promotion Committee; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). A supernumerary post is normally created to accommodate an officer who is entitled to hold a lien against a permanent post but cannot get a post due to non-availability of a regular permanent post. A supernumerary post is a shadow post. It can be created only if another vacant permanent or temporary post is available. It is personal to the officer for whom it is created and no extra financial commitment is involved in the creation of such posts.

It is, sometimes, necessary to relax the above criteria. In exceptional circumstances supernumerary posts are also created when it becomes necessary to post an officer to implement a judgement of supreme Court/CAT and no permanent or temporary vacancy is available. Such a post is purely personal to the officer and has to be continued only till it is held by that officer or another vacancy in the same grade and cadre becomes available.

(c) and (d). Yes, Sir. Sometimes such posts can exceed the number of posts originally considered by the Departmental Promotion Committee, for a temporary phase, when these posts are created to accommodate officers in exceptional circumstances.

#### **Japanese Technology for Maruti Vehicles**

5364. SHRI PRABHU DAYAL KATHERIA: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Japanese technology adopted in Maruti cars/vans matches the Indian road conditions;

(b) if not, whether most of the accidents involving Maruti vehicles are due to this reason;

(c) whether the Government had examined the Indian road conditions at the time of adopting the Japanese technology for Maruti Vehicles;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISE (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) Does not arise.

(c) and (d) Maruti vehicles meet the road-worthiness criteria laid down in the Central Motor Vehicle Rules and have been tested and certified as roadworthy by Government approved test agencies.

(e) Does not arise.

#### **C.B.I. Inquiry into Maruti Udyog Limited**

5365. SHRI MADAN LAL KHURANA:  
SHRI MOHAN RAWALE

Will the PRIME MINISTER be pleased to state:

(a) whether C.B.I. is conducting an inquiry into the several irregularities committed in the Maruti Udyog Limited;

(b) if so, the details of these irregularities;

(c) whether C.B.I. has found some officers for Maruti Ydyog Limited guilty in some case and recommended for registering case against them;

(d) if so the details thereof;

(e) whether C.B.I. has urged the Government through several letters for taking action against the erring official and for providing assistance in the other pending cases;

(f) if so, the steps taken by the Government in this regard;

(g) whether Suzuli Motor Company has nominate the present Managing Director again whom inquiry is being conducted by C.B.I.; and

(h) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISE (SHRI P.K. THUNGON): (a) to (f) Some references have been received from the Central Bureau of Investigation regarding irregularities in Maruti Udyog Ltd. This Department has been furnishing requisite materials to CBI. The CBI has inquired into the specific allegation mentioned below:-

(i) Irregular award of contract for transportation of SKD & CKD component from Kandla Port to Gurgaon;

(ii) Irregular award of contract for purchase of air-conditioners.

(iii) Allotment of 13 vehicles to unauthorised customers at pre-budget prices when to price had increased by Rs. 30,000 per vehicle in the budget.

(iv) Irregular issue of amendments to a supply order thereby allowing unauthorised advance of Rs. 30 laksh to a firm in contravention of the decision taken by the Price Negotiation Committee.

In the first case, permission has been sought for registering a regular case against the CMD, Maruti Udyog Ltd.. In the second case, Government's permission has been sought for instituting a preliminary inquiry. The matter is under active consideration of the Government. The third case relates to allegations against the Divisional Manager and other officers of MUL. The matter is under investigation by CBI. In the fourth case, a regular case has been registered by the CBI under the IPC against a Senior Manager of MUL.

(g) and (h) Suzuki Motor Corporation (SMC) has nominated the present CMD as MD of MUL in pursuance of the Joint Venture Agreement signed on 2-6-92. As per this Agreement, Govt. & Suzuki have the right to nominate the Managing Director and the Chariman of the Company alternately. While Govt. will nominate the first part-time Chariman of the Company, Suzuki is to nominate the first Managing Director.

#### **Diversion of PDS items into Market**

5366. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether wheat and kerosene oil are being diverted in the blackmarket and the sub-standard wheat/rice are supplied to the card holders compelling them to buy the same from the open market at exorbitant prices;

(b) of so, the reasons therefor; and

(c) the steps taken in this regard ?